लिये, जैसे स्टाम्प शुल्क, रजिस्ट्री की फीस आदि के लिये अवश्य कुछ रकम खर्च करनी पड़ती है । बैंकों को इस आशय का परामर्श दिया गया है कि छोटे किसानों के लिये वित्त-व्यवस्था किये जाने के संबंध में उन्हें बिचौलियों और गारंटी देने वाले व्यावसायिक व्यक्तियों को प्रोत्साहित नहीं करना चाहिए, जिनके कारण ऋण संबंधी खर्च बढ़ जाता हो । बैंकों को यह भी परामर्श दिया गया है कि वे अपनी कार्य-प्रणालियों को सरल बनायें और अपनी योजनाओं की प्रतियां तथा प्रार्थनापत्र आसानी से समझ आ जाने वाले ढंग से प्रादेशिक भाषाओं में तैयार करके किसानों के लिये उपलब्ध करें ।

†[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) The intending borrower has to apply for the loan to the bank concerned furnishing relevant information regarding his requirements, purpose of the loan, period of the loan, source of repayment, security offered, if any, etc. The bank considers the request favourably if it is satisfied about the merits of the proposal, including the ability of the borrower to repay the loan in accordance with the specified terms and conditions.

(b) Government do not think that farmers have to spend unduly large sums of money to get these loans. Some amounts may, however, be required for completing the necessary formalities such as stamp duty, registration fee etc. Banks have been advised that in financing small borrowers they should not encourage middlemen or professional guarantors who add to the cost of credit. Banks have also been advised to simplify their procedures and make available to the farmers copies of their schemes and application forms drawn up in regional languages in an easily intelligible form.]

EXPERIMENTS BY HAFFKINE INSTITUTE ON PAPAYA SEEDS

*60. SHRI M. V. BHADRAM :
SHRI BALACHANDRA MENON :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the Haffkine Institute, Bombay has conducted experiments on papaya seeds to control reproductive capacity in human beings; and

(b) if so, the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT(DR. S. CHANDRASEKHAR) : (a) Yes, Sir.

(b) We are at present at the stage of biological test.

लोधी गार्डन के निकट फोर्ड फाउण्डेशन को दी गई भूमि

43. डा० भाई महावीर :
श्री लाल आडवाणी :
श्री मान सिंह वर्मा :

क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास और नगर विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नई दिल्ली नगर पालिका ने फ़ोर्ड फ़ाउण्डेशन को लोधी गार्डन में एक नर्सरी स्थापित करने के लिए दो एकड़ भूमि प्रदान की है ; और

(ख) यदि हां, तो यह भूमि किन शर्तों पर दी गई है ?

†[LAND NEAR LODI GARDEN GIVEN TO FORD FOUNDATION

43. DR. BHAI MAHAVIR :
SHRI LAL K. ADVANI :
SHRI MAN SINGH VARMA :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the New Delhi Municipal Committee has given two acres of land in Lodi Gardens to Ford Foundation for establishing a Nursery there; and

†[ ] English translation.

(b) if so, on what terms this land has been released?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास और नगर विकास मंत्रालय में राज्य मंत्री (श्री बी० एस० मूर्ति) : (क) और (ख) प्रस्तावित करार की शर्तों के अनुसार नई दिल्ली नगर पालिका लोदी गार्डन में कमेटी की अपनी नर्सरी की सीमा में 40′ × 80′ के माडर्न ग्लास हाऊस स्थापित करने और निम्नलिखित शर्तों पर आधुनिक नसरी विकसित करने के लिये फोर्ड फाऊण्डेशन को एक एकड़ म्युनिसिपल भूमि का उपयोग करने देगी :

1. फाउण्डेशन ग्लास हाऊस को ह्यूमीडीफायर्ज, भूमि-संवरक तथा माडर्न ग्लास हाऊस के लिए आपेक्षित अन्य आवश्यक विद्युत उपकरणों से सुसज्जित करेगा और भूमि लेने के एक वर्ष से पहले ही ज्यों ही यह पूर्णतया सुसज्जित हो जायेगा इसे पूर्ण विकसित आधुनिक नर्सरी सहित, बाद में चलाने, प्रबंध करने और नियन्त्रण आदि के लिये कमेटी को सौंप देगा ।

2. ग्लास हाऊस से सम्बद्ध खुली जमीन को एक आधुनिक नर्सरी में विकसित कर दिया जायेगा । और पादपों के संचयन सौन्दर्यवर्धन के साज सामान को रखने के लिए भी इसका उपयोग किया जायेगा । बाद वाली शर्त में भूमि पर किसी प्रकार के निर्माण अथवा ढांचा खड़े करने की बात नहीं होगी ।

3. नगरपालिका आधुनिक नर्सरी तथा ग्लास हाऊस बनाने के लिए दी जाने वाली भूमि के अलावा लोदी गार्डन के निकट फाउण्डेशन को एक एकड़ अतिरिक्त भूमि देगी जिस पर फाउण्डेशन अपने उपयोग के लिए एक नर्सरी बना सके । अतिरिक्त पादप आदि यदि उपलब्ध हुए तो नई दिल्ली नगरपालिका को उनकी आवश्यकताओं की पूर्ति के लिए दे दिये जायेंगे ।

4 यह व्यवस्था प्रथमतः पांच वर्ष की अवधि के लिए होगी और इस अवधि में फाउण्डेशन भूमि के उपयोग के लिए प्रति वर्ष एक रुपया टोकन लाइसेन्स फीस के रूप में देगा ।

5. भूमि तथा ग्लास हाऊस दोनों का स्वामित्व एवं कब्जा नगरपालिका के पास रहेगा । उक्त भूमि फाउण्डेशन द्वारा तैयार की गई नर्सरी तथा उसके द्वारा निर्मित ग्लास हाऊस पर फाउंडेशन का कोई अधिकार अथवा स्वत्व नहीं होगा ।

6. ग्लास हाऊस के कुशल संचालन तथा लोदी गार्डन में नई दिल्ली नगर पालिका नसरी के विकास के लिये यह फाउण्डेशन अपेक्षित तकनीकी जानकारी, बेसिक प्लान्ट्स और उत्कृष्ट बीज आदि की या तो व्यवस्था करेगा अन्यथा उन्हें मुफ्त उपलब्ध करायेगा ।

7. नई दिल्ली नगर पालिका और फाउण्डेशन दोनों ग्लास हाऊस से प्लाटों का उपयोग मिलजुल कर करेंगे ।

8. सफाई के साज सामान लगाने तथा सब प्राथमिक स्वच्छता प्रबन्धों को करने के लिये फाउण्डेशन उत्तरदायी होगा ।

9. इस करार की अवधि में अथवा इसकी बढ़ाई गई अवधि के दौरान फाउण्डेशन के सुपुर्द की गई सम्पूर्ण भूमि अथवा उसके किसी भाग को फाउण्डशन कभी नहीं छोड़ेगा ।

10. फाउण्डेशन प्रस्तावित करार की समाप्ति पर, बिना किसी क्षति पूर्ति का दावा किये अपने उपयोग के लिए बनाई गई नर्सरी की भूमि को खाली कर देगा तथा शांतिपूर्वक भूमि के कब्जे को नई दिल्ली नगर पालिका के सुपुर्द कर देगा और उसके बाद ये चीजें एक मात्र नई दिल्ली नगर पालिका की सम्पत्ति होंगी ।

†[THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN

†[ ] English translation.

DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b) As per the terms of the proposed agreement the New Delhi Municipal Committee will allow the Ford Foundation to use one acre of Municipal land in the vicinity of the Committee's own nursery in Lodi Garden for setting up a modern Glass House measuring 40' × 80' and for development of a modern nursery on the following terms :

1. The Foundation shall equip the Glass House with all necessary accessories like humidifires, soil-fertilisers and other necessary electrical equipments required for modern Glass House and shall hand over the Modern Glass House to the Committee as soon as it is fully equipped not later than one year of taking over possession of the land, for its subsequent running, management and control etc., together with the fully developed modern nursery.

2. The open land attached to the Glass House shall be developed into a modern nursery and shall also be used for storage of plants and beautifiers The latter term would not include putting up of any sort of construction or structures on the land.

3. The Committee in addition to the land for the development of a modern nursery and Glass House shall make available an extra one acre of land to the Foundation near the Lodi Garden to enable the Foundation to develop a nursery for their own use. Additional plants etc, if any available, shall be passed on to the N.D.M.C. to meet their requirements.

4. The arrangement would be for a period of five years in the first instance and during that period the Foundation shall pay a token licence fee of Re. 1/ per annum for the use of the land.

5. The ownership and possession of, both the land and the Glass House shall vest in the Committee and the Foundation shall not acquire any right or title in the said land, the modern nursery developed and the Glass House constructed by the Foundation.

6. The Foundation shall provide and otherwise make available free of cost the requisite technical know-how, the basic plants and special seeds etc., for the efficient operation of the Glass House and for the development of the N.D.M.C. nursery in the Lodi Garden.

7. Both the N.D.M.C. and the Foundation shall jointly utilise the plants from the Glass House.

8. The Foundation shall be responsible for carrying out all the initial sanitary arrangements and installations of sanitary fittings.

9. The Foundation shall at no time during the subsistence of the agreement or the extended time thereof, part with, in part or whole the land placed at the disposal of the Foundation.

10. On termination of the proposed agreement the Foundation shall vacate and deliver peacefully physical possession to the New Delhi Municipal Committee of the nursery developed by the Foundation for their own use without claiming any compensation whatsoever and these shall thereafter be the exclusive property of the New Delhi Municipal Committee.]

FURNISHING OF ROOM OF D.G. OF INDIAN COUNCIL OF MEDICAL RESEARCH

44. SHRI K. C. PANDA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the amount spent on furnishing the room of the Director-General, Indian Council of Medical Research during the current financial year;

(b) whether approval of the Ministry of Health was obtained in this behalf;

(c) whether the various items for furnishing were purchased after inviting quotations; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) An amount of Rs. 6,378.45 was spent during the financial year 1969-70 on furnishing the room of the Director-General, Indian Council of Medical Researh.

(b) The Indian Council of Medical Research is an autonomous organisation. The question of obtaining the approval of the Ministry does not arise.

(c) Yes.

(d) Does not arise.